

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.No.632/99

Date of Order: 16-8-99

Between:

Smt.P.Swarnalatha Rao

...Applicant

And

1. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Hyderabad Region,
Secunderabad.
2. The Principal,
Kendriya Vidyalaya,
Bolarum, Secunderabad.



...Respondents

Counsel for the Applicant - Mr.K.Sudhakar Reddy, Advocate

Counsel for the Respondents - Mr.B.Narasimha Sharma, Sr.CGSC

CORAM:

THE HON'BLE MR.JUSTICE D.H.NASIR : VICE-CHAIRMAN

...

Order

Heard.

The applicant is challenging the action of the respondent authorities including her name in the surplus list dt.23.7.98 and also calls for a direction to be issued to the respondents to retain the applicant at Kendriya Vidyalaya, Secunderabad. The main grounds-advanced by the rival parties are to the effect that the applicant was posted at Kendriya Vidyalaya, Bolarum, Secunderabad to Kendriya Vidyalaya, NFC at Ghatkesar, but she could not join at the place of her new posting on account of the fact that she was suffering from chronic back pain and was unable to travel such a long distance every day. It is further submitted that she has to look after four old persons the youngest being 79 years, one is blind,

AS

..contd..2

one is crippled with back bone fracture and one cardiac patient with chronic diabetes. She also states that her husband has to travel 40 Kms. every day for attending to his place of work.

2. Considering the above submissions made by the learned counsel Mr.K.Sudhakar Reddy for applicant I believe that the interests of justice would be served if a direction is given to the respondents to reconsider the case of the applicant on the basis of the facts contained in para 6.7 of OA.

3. This OA is therefore disposed of with a direction to R-1 to reconsider the applicant's case for placement at any one of the names which may be furnished by the

(R) ~~within two weeks from today, to the date of receipt, the copy of this order.~~
 The respondents may consider and decide the case on sympathetic ground within one month from the date of receipt of the representation. Status quo regarding the applicant to be maintained till the case is decided and disposed of by the R-1.

4. The OA is disposed of accordingly. No costs.

Chennai

शास्त्रिय संस्कृत
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काम संस्थान

CASE NUMBER ... S.A. 632/99
 नियंत्रण कामान्त्र

DATE OF JUDGEMENT 16/8/99

प्रतिलिपि तिथि 16/8/99

COPY MADE READY ON 29/9/99

काम संस्थान कामान्त्री/कामान्त्री
 Section Officer/Court Officer
 काम संस्थान, नियंत्रण कामान्त्र
 Central Administrative Tribunal
 हैदराबाद यायालॉड
 HYDERABAD BENCH